

NOTICE OF PETITION

A Joint Petition under Section 391 to 394 read with Sections 100-103 of the Companies Act, 1956, including the corresponding Sections of Companies Act, 2013, as and when made applicable, for obtaining the sanction/approval of the Hon'ble High Court of Punjab and Haryana at Chandigarh (hereinafter called "the said Court") to the Scheme of Arrangement between Alpha Corp Development Private Limited and Euthoria Developers Private Limited and their respective Shareholders and Creditors was presented by Petitioners Companies on the 21st September, 2016 and was listed on 26th September, 2016, and the said Petition is now fixed for hearing before the Company Judge at Chandigarh on 3rd March, 2017. Any person desirous of supporting or opposing the said Petition should send to the Petitioner's Advocate, notice of his intention, signed by him or his Advocate, with his name and address, so as to reach the Petitioner's Advocate not later than five days before the date fixed for the hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of his Affidavit shall be furnished with such Notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated: 24th January, 2017

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